

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No. /499/93  
T.A. No.

DATE OF DECISION 16/9/1993

Vithalbhai K. Parmar Petitioner

Mr. I.M. Pandya Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr. Akil Kureshi Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. R.C. Bhatt : Judicial Member

The Hon'ble Mr. M.R. Kolhatkar : Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Vithalbhai Khemabhai Parmar,  
Assistant Director Telecom(Rural),  
Office of the Chief General Manager,  
Gujarat Telecom.Circle,  
Ashram Road,  
Ahmedabad.

..Applicant

Advocate : Mr. I.M. Pandya

versus

1. Union of India,  
Notice to be served on  
The Chairman,  
Department of Telecommunications,  
Sanchar Bhavan,  
Parliament Street,  
New Delhi-110 001
2. Chief General Manager,  
Gujarat Telecom.Circle,  
Khanpur,  
Ahmedabad-380 001

..Respondents

Advocate : Mr. Akil Kureshi

ORAL JUDGEMENT

O.A.499/93

Date: 16/9/93.

Per : Hon'ble Shri R.C.Bhatt : Member (J)

Learned advocates are present. Heard  
Mr. I.M. Pandya for the applicant. Mr. Akil Kureshi for the  
respondents waives notice and appears.

2. We admit this matter and we dispose  
of this matter by giving directions to the respondents.

3. The learned advocate for the  
applicant agrees to supply ~~to~~ copy of this O.A. to the  
learned advocate for the respondents, Mr. Akil Kureshi

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within 2 days. The Registry to return the copy to him to enable learned advocate Mr.Pandya for the applicant to hand over the copy to learned advocate Mr.Kureshi.

4. It is the case of the applicant that the Disciplinary Enquiry against him by the respondents is relating to the alleged incident of the year 1982-83. The charge sheet issued to ~~bx~~ the applicant is produced at Annexure A, which is of May, 1993. The learned advocate for the applicant submits that the respondents have at Annexure 3, given the list of documents by which the respondents want to prove the articles of charge sheet against the applicant. He submits that the respondents have given copies of documents of that list except sr.no.5 and according to him this is an important document to prepare the statement of defence. At this stage, we have no material to verify whether this is such a document without which a statement of defence cannot be prepared by the applicant. However, the respondents may consider this point and may give copy of this document at sr.no.5. of the list or may give the reasons why they cannot give the copy of the said document. The applicant has already written a letter at Annexure A-1, to the respondents on 16/7/1993. The respondents to decide this point of giving copy of the said document within 15 days from the date of the receipt of this order. The applicant then to file statement of defence at the earliest. Though, at this stage, we cannot give the relief which is sought by the applicant by quashing the enquiry on the ground of delay, but we can certainly direct the respondents to complete the enquiry within 6 months from the date of receipt of our order. The application is therefore, disposed of with the above

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directions regarding the supply of the copy of the document at sr.no.5. of the list Annexure 3, and that the respondents to complete the enquiry against the applicant within 6 months from the receipt of our order. It would be in the interest of applicant to give full co-operation to the respondents in proceeding further with the enquiry. We hope that ~~the unnecessary~~ adjournments will not be asked by him in the proceedings. The application is disposed of accordingly to the above directions. The applicant would be entitled to take further steps on completion of the enquiry.

M.R.Kolhatkar

(M.R.KOLHATKAR)

Admn.Member

Date: 16/9/93

R.C.Bhatt

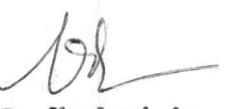
(R.C.BHATT)

Judicial Member.

Date: 16/9/93

SSH

M.A.293/94 in O.A.499/93

Date	Office Report	ORDER
9/6/94		<p><u>M.A.293/94 in O.A.499/93</u></p> <p>M.A.293/94 for extension of time. M.A. allowed. Time is granted upto 31/7/94 for implementation of the judgment of the Tribunal. No further time will be given. M.A. stands disposed of accordingly.</p> <p> (Dr. R. K. Saxena) Member (J)</p> <p> (V. Radhakrishnan) Member (A)</p> <p>*ssh</p>

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CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Application No. 09/499 of 199

Transfer Application No. \_\_\_\_\_ Old writ Pet. No. \_\_\_\_\_

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is ift for consignment to the Record Room (Decided).

Dated : 15/10/93

Countersigned :

Section Officer/Court Officer

*08/10/93* *13-7-93*

Sign. of the Dealing Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT AHMEDABAD BENCH

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**CAUSE TITLE**

08) 499/93

OF 19

NAMES OF THE PARTIES

V. K. Parrmar.

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U.O. F. & Ann.

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